

à ITEM NO.6

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 2/2015 in S.L.P.(C) No(s). 20985/2014

(Arising out of impugned final judgment and order dated 03/02/2014
in CMWP No. 19485/2012 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

Z.U. ANSARI

Respondent(s)

(for stay and office report)

Date: 30/03/2015 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Gaurav Bhatia, AAG
Mr. Abhishek Chaudhary, Adv.
Mr. Pawan Shree Agrawal, Adv.

For Respondent(s)

Mr. Subramonium Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the joint request, post tomorrow i.e. Tuesday, the 31st
March, 2015.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2015.03.30
15:31:42 IST
Reason: